

M/s P.K. Nayak
S.K. Roy ①

CAT / J / 11

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./F.A./R.A. No.....

119

1996

Mr. Asok Mohanty
SAC

Subochana Nayak.....Applicant(s)

Versus

Union of India.....Respondent(s)

Sr. No.	Date	Order with Signature
		<p style="text-align: center;">REGISTER</p> <p style="text-align: center;">B. S. Sar 13.2.96 Registrar</p>
1	14.2.96	<p>Heard Shri P.K.Nayak, learned counsel for the petitioner and Shri Ashok Mohanty, learned Senior Standing Counsel (Central).</p> <p>The applicant is the widow of late Narayan Nayak, EDBPM, Subalaya B.O., under Nayagarh Sub-Division. She claims that she fulfils all the qualifications for the post of EDBPM and also that all other provisions concerning the compassionate appointment scheme applicable in her case are fulfilled. Her only grievance is that she has represented to the authorities concerned for considering her case at an early date. She is undergoing considerable financial distress owing to the demise of her husband. The case does not appear to have made any appreciable progress at the preliminary stage. It is doubtful whether the synopsis and other documents in her case have at all been forwarded to the Circle Relaxation Committee, since, according to the applicant, she has not heard anything from the SDI (P) Concerned.</p> <p style="text-align: right;">D.P.O. of B.S.D./ 2s filed. H</p> <p style="text-align: right;">In this application wif 19, the applicant has prayed for Comp. App't. For Registration</p> <p style="text-align: right;">H 50. 13/2/96 Pm Registration B. S. Sar 13.2.96</p> <p style="text-align: right;">For Admitance Subalaya Dr. B. S. Sar</p> <p style="text-align: right;">H 13/2/96</p>

Serial No. of Order	Date of Order	Order with Signature
..1 14.2.96		<p>Considering the urgency of the matter, and based solely on the claims and averments of the applicant in this Original Application, which shall have to be checked by the Respondents for veracity in any case, it is directed that Respondent No.3 shall immediately complete all the paper-work in this case within a period of 30 days from the date of receipt of a copy of this order. It is also directed that the Circle Relaxation Committee shall take an appropriate decision in the matter, in keeping with rules, within 30 days of the receipt of the necessary papers from the Division, during any meeting of the Circle Relaxation Committee that may be held within that period.</p> <p>Thus the Original Application is disposed of at the admission stage.</p> <p>Hand over copies of the orders to the counsel for both sides.</p> <p style="text-align: right;">15/2/96.</p> <p style="text-align: right;">MEMBER (ADMINISTRATIVE)</p> <p style="text-align: right;">15/2/96.</p> <p style="text-align: right;">Copy of order may be given to both the counsels.</p> <p style="text-align: right;">15/2/96.</p> <p style="text-align: right;">Received copy of the order at 14.2.96 alongwith copy of the order on behalf of Mr. Ashok Mehta S.C.G.S. Andreaman 15/2/96</p> <p style="text-align: right;">Since copy of order has not been claimed by petitioners counsel, the same may be sent to petitioners by post.</p> <p style="text-align: right;">26/2/96.</p> <p style="text-align: right;">Received copy of the order 26/2/96</p>